

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) and (b). There is no shortage of drinking water in Trans Yamuna area including Kundan Nagar, which is an unauthorised colony not a Harijan Basti.

(c) to (e). Cases of illegal connection are being dealt with as per rules.

[English]

Revision of Pay Scale

4338. SHRI MRUTYUNJAYA NAYAK : Will the PRIME MINISTER be pleased to state :

(a) whether Board of Arbitration have given final decision regarding revision of pay scale of UDCs;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken by the Government of expedite the matter?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

(c) Further action in the matter will be taken on receipt of the Award of the Board.

Oil Refineries

4339. DR. KRUPASINDHU BHOI : Will the PRIME MINISTER be pleased to state :

(a) the places indentified in Orissa for the establishment of Oil refineries;

(b) the installed capacity of each those refinery;

(c) the steps taken to establish these oil refineries; and

(d) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) : (a) to (d). IOC has signed a Memorandum of Understanding (MOU) with Kuwait Petroleum Corporation (KPC) on 16.9.1995 for setting up a 6 MMTPA refinery in Eastern India as a joint-venture project. The exact location of the refinery and the other details will be decided based on Detailed Feasibility Report. Government has already accorded stage-I clearance for the project. DFR is under examination by IOC.

An LOI has been issued to M/s. Ashok Leyland to set up and operate an Oil Refinery of 2 MMTPA capacity

in Orissa to produce primarily range of lubricating oil base stocks (LOBS).

LOI has also been issued on 5.6.96 to M/s. Nippon Denro for setting up of a 9 MMTPA capacity refinery at Orissa.

[Translation]

Liquor Policy

4340. SHRI PRAHLAD SINGH : Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether molasses is being used instead of Mahua for preparing liquor;

(b) whether the liquor prepared by using molasses is injurious to health;

(c) the parity in the liquor policy of other States of the country alongwith Madhya Pradesh;

(d) whether there is liquor policy existing at national level; and

(e) if not, the views of the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMARY RAY) :

(a) Molasses is being used as a raw material for manufacture of potable alcohol. However, this is not being done as a replacement for mahua flowers as raw material.

(b) It is commonly accepted that consumption of molasses based liquor is no more or no less injurious to health than non-molasses based liquor.

(c) to (e). The manufacture of alcoholic beverages is under compulsory licensing of the Government of India. However, every State has its own policy regarding other aspects, including sale and transport of alcoholic beverages.

[English]

UNDP Report

4341. DR. T. SUBBARAMI REDDY: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether according to this year Human Development Report of the United Nations Development Programme millions of people in 89 countries are today worse off economically than they were a decade ago;

(b) if so, whether according to the report India's position on the whole is not encouraging;